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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. NO.393 OF 2004  
IN  
O.A. NO.1298 OF 2001

New Delhi, this the 13<sup>TH</sup> day of October, 2004

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Shri S.K. Khanna  
S/o Shri T.C. Khanna,  
Junior Engineer/C,  
Office of the Deputy Chief Engineer/C,  
Bikaner.

...Applicant

(By Advocate: Shri P.S. Mahendru)

versus

1. Shri R.R. Jaruhar,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Rakesh Chopra,  
Chief Administrative Officer/Const.,  
Northern Railway,  
Kashmere Gate,  
Delhi.

...Respondents

**ORDER (ORAL)**

**SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :**

Learned counsel heard.

2. OA 1298/2001 was disposed of vide order dated 2.4.2003 with the following directions to the respondents:-

“3. In the above facts and circumstances of the case, the amended OA 1298/2001 is disposed of with the following directions:-

(i) The applicant shall submit a detail representation to Respondent No.2 together with the relevant documents/annexures he relies upon in support of his claims within one month from the date of receipt of a copy of this order;

(ii) Thereafter, Respondent No.2 shall take appropriate decisions in the matter, keeping in view the grounds taken in the amended OA, together with the aforesaid representation within three months from the date of receipt of the representation. In case, any claim of the

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applicant is rejected, they shall do so by passing a detail, speaking and reasoned order, with intimation of the decision to the applicant. No order as to costs."

3. Learned counsel pointed out that though the respondents were called upon to merely dispose of the representation of the applicant within the stipulated period, they have not taken any action towards implementation.

4. In our view, without putting the respondents on notice, this Contempt Petition can be disposed of with a direction to the respondents to now dispose of this representation within a period of one month from the date of communication of these orders, failing which a serious view would be taken. This Contempt Petition is disposed of accordingly.

*S. Raju*  
(SHANKER RAJU)

MEMBER (J)

*V.K. Majotra*  
(V.K. MAJOTRA)

VICE CHAIRMAN (A)

13.10.04.

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